

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph:23753942 Fax- 23753923

Petition No. 94/SM/2013-

Dated 8.04.2015

To

The Principal Secretary,
Power Development Department,
Government of Jammu and Kashmir,
Civil Secretariat,
Jammu-180001.

Subject: Default in payment of Unscheduled interchange (UI) charges for the energy drawn in excess of the drawn schedule by Power Development Department, Government of Jammu and Kashmir.

Sir,

The Commission vide RoP dated 15.01.2015 directed Power Development Department (PDD) , Government of Jammu and Kashmir to file on affidavit by 30.01.2015 reply to the show cause notice as directed by the High Court of Delhi and to submit the details of payment made in respect of UI Charges. Counsel for J&K Government requested for extension of time to file reply and other requisite information. The Commission allowed time to file reply and other information till 4.3.2015. Subsequently on 03.03.2015 learned counsel for J&K Government again requested for extension of time. The Commission directed the learned counsel for J&K government to file proper application in accordance with law . However, no reply has been filed by J&K Government till date .You are , therefore, requested to file reply and status by 27.04.2015.

Yours faithfully,

Sd/-
Viapn Sharma
Bench Officer.